

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 649  
TO BE ANSWERED ON 20<sup>th</sup> JULY, 2018**

**APPOINTING NON-MBBS DOCTORS**

**649. SHRIMATI RAKSHATAI KHADSE:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that private allopathic hospitals are appointing non-MBBS doctors to cut down cost as AYUSH graduates are available at much lower salary, if so, the response thereto;
- (b) whether the Government proposes to direct State Governments to conduct survey of the private hospitals to collect data on non-MBBS doctors rendering services in general wards and Intensive Care Units (ICU);
- (c) if so, the details thereof; and
- (d) whether the Government has any proposal to amend the rules and regulations for issuing license for the private hospitals and if so, the details thereof?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(SMT. ANUPRIYA PATEL)**

- (a): No
- (b): No such proposal is presently under consideration of the Government.
- (c): Does not arise
- (d): No. Health is a State subject. The Government of India has, however, enacted the Clinical Establishments (Registration and Regulation) Act, 2010 and notified Clinical Establishments (Central Government) Rules, 2012 for registration and regulation of Clinical Establishments including those in the private sector. Under the said Act, National Council for Clinical Establishments has approved minimum standards for Allopathic Hospitals (both public and private) including minimum requirement of personnel. The hospitals are required to comply to aforesaid minimum standards for registration in the State/UTs wherever the Act is applicable. The Act is, however, applicable only in eleven States and all Union Territories (UTs) except Delhi. The implementation and enforcement of the said Act is within the purview of the State/UT Governments.

Further, section 15 of Indian Medical Council Act, 1956 prohibits persons other than a medical practitioner possessing medical qualification as specified under the Schedules and enrolled on a State Medical Register to practice medicine in any State.